

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**TUESDAY, THE FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1146 OF 2024

Writ Appeal under clause 15 of the Letters Patent against the order dated 11-09-2024 in W.P No. 21962 of 2024 on the file of the High Court.

Between:

1. G. Radhika, D/o. G. Maruthi, Aged about 24 Years, Occ. Student, R/o. . Flat No. 402, Krupa Nidhi Residency, RR Nagar, Ghori Nagar, Maithri Vanam, Old Bowenpally, Secunderabad, Telangana - 500 015.
2. Rajanala Daarvika, D/o. R. Harinath, Aged about 22 years, Occ. Student, R/o. 10-2-296, Flat No. 501, 5th floor, Ashwini Colony, Street No.4, Meghna Mohan Residency, West Marredpally, Secunderabad - 500 026.

...APPELLANTS/WRIT PETITIONERS

AND

1. The Bar Council for the State of Telangana, Represented by its Secretary, High Court Premises, Hyderabad - 500 066.
2. Bar Council of India, Represented by its Secretary, 21, Rouse Avenue Institutional Area, Near Bal Bhavan, New Delhi, 110 002.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 1 to issue provisional enrollment certificates to the Appellants within a specific timeline.

Counsel for the Appellant : SRI NIKUNJ DUGAR

Counsel for the Respondent No.1 : SRI G.M.MOHIUDDIN,

Counsel for the Respondent No.2 : SRI AADESH VARMA, SC FOR BCI

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1146 of 2024

JUDGMENT: *(By the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Nikunj Dugar, learned counsel for the appellants.

Mr. G.M.Mohiuddin, learned counsel for the respondent
No.1.

Mr. Aadesh Varma, learned Standing Counsel for Bar
Council of India appears for respondent No.2.

2. With the consent of the learned counsel for the parties,
the matter is heard finally.
3. In this intra court appeal, the appellants have challenged
the validity of the order dated 11.09.2024, passed by a learned
Single Judge in W.P.No.21962 of 2024.
4. Facts giving rise to filing of this writ appeal briefly stated
are that the appellants had filed the aforesaid writ petition

seeking a direction to the Bar Council of Telangana to enrol them as advocates on the rolls of the Bar Council of Telangana.

5. Since it was stated before the learned Single Judge that in terms of the letter dated 06.08.2024 issued by respondent No.2, respondent No.1 would issue applications, the writ petition preferred by the appellants was disposed of directing the respondents to verify the applications as expeditiously as possible by fixing a date for enrolment of the applicants.

6. The grievance of the appellants in this appeal is confined with regard to non-fixation of timeline by the learned Single Judge while disposing of the writ petition.

7. Learned counsel for the respondent No.1, on instructions, submits that the appellants shall be enrolled on the Bar Council of Telangana subject to their eligibility, within

a period of two weeks from the date of receipt of a copy of the order passed today.

8. The aforesaid submission is placed on record.
9. Order dated 11.09.2024, passed by the learned Single Judge in W.P.No.21962 of 2024, is modified to the above extent.
10. Accordingly, the Writ Appeal is disposed of

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-T. SRINIVAS
DEPUTY REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Education Department Secretariat, Saifabad, Hyderabad, State of Telangana.
2. The Registrar Osmania University, University College of Law, Osmania University Main Rd Amberpet, Hyderabad Telangana 500007.
3. The Controller of Examination, Osmania University Osmania University Main Rd Amberpet Hyderabad Telangana 500007
4. The Examiner, Department of Examination Osmania University Osmania University Main Rd Amberpet Hyderabad Telangana 500007
5. One CC to SRI MIRZA NISAR AHMED BAIG, Advocate [OPUC]
6. One CC to SRI CH.JAGANNATHA RAO, SC FOR OU [CPUC]
7. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

BSR
BS

HIGH COURT

DATED:01/10/2024

CC TODAY



JUDGMENT

WA.No.1146 of 2024

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

11
01/10/24
bk